

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 184 of 2019**

**IN THE MATTER OF:**

**M. Appayya & Ors.**

**...Appellants**

**Versus**

**M. Chandra Sekhar Rao & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Anshuman Sharma with Mr. D.V. Shiva Prasad  
Mr. Vishesh Dhundia, Advocates**

**For Respondent : Mr. S. Chidrambaram, PCS  
Mr. P. Nagesh, Advocate for R-1  
Mr. S. Chidrambaram, for R-2, R-3 and R-4**

**ORDER**

**25.02.2020** Separate order passed on I.A. No.303 of 2020.

The Learned Counsel for the Respondents No.2, 3 & 4 submits that the Appellant has not supplied the copy of I.A. No.606 of 2020. Therefore, he may be directed to supply the copy of the Application. So he may be able to file Reply of this Application.

Learned Counsel for the Appellant is directed to supply a copy of I.A. No.606 of 2020 and also supply copy of amended memo of appeal to Respondent Counsel.

As prayed time granted to Learned Counsel for the Appellant to file Reply of I.A. No.814 of 2020 and I.A. No.815 of 2020.

Let the matter be fixed on **05<sup>th</sup> March, 2020** for consideration of I.A. No. 606 of 2020, I.A. No.814 of 2020 and I.A. No.815 of 2020.

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Mr. Balvinder Singh]  
Member (Technical)

[Dr. Ashok Kumar Mishra]  
Member (Technical)

*pks/kam*